

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

CP (IB) No. 311/Chd/Pb/2022

IN THE MATTER OF
State Bank of India

...

Petitioner

Versus

Meezu Vij

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 09.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 11.06.2024.

Sd/-

Court Officer